

ITEM NO.54

COURT NO.7

REVISED
SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 11333/2025

DHARA CEMENTS (INDIA) PRIVATE LIMITED

Appellant(s)

VERSUS

DINESHBHAI KHIMJIBHAI PATEL

Respondent(s)

(IA No. 218403/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) (IA No. 218404/2025 - STAY APPLICATION)

Date : 04-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Ms. Manisha Karia, Sr. Adv.
Mr. Deepin Deepak Sahni, Adv.
Mr. Vishal Navale, Adv.
Ms. Shreya Gupta, Adv.
Ms. Ananya Arora, Adv.
Mr. Varun Khetwani, Adv.
Miss Kalra Sukhda Kishore, AOR

For Respondent(s) : Mr. Palash Singhai, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. The amount deposited by the appellant before the National Company Law Appellate Tribunal will continue pending disposal of the civil appeal.
3. Stay granted *vide* order dated 29.02.2024 by NCLAT to be continued in the meantime.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER

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O R D E R

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2. The amount deposited by the appellant before the National Company Law Appellate Tribunal will continue pending disposal of the civil appeal.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
COURT MASTER

